

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 723 of 1993

Jai Prakash Singh ... ... ... Applicant.  
Versus  
Union of India  
and others ... ... ... Respondents.

...

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T. B. Verma, J.M.

( By Hon. Mr. S. Das Gupta, Member (A) )

Heard Sri G.D. Mukherji, learned counsel for  
the applicant.

The applicant stated to have worked as  
Khalasi in the Northern Railway for 355 days during  
the year 1981-82 with breaks in between which are  
condonable in terms of the instructions contained  
in Para-C under the heading "break in service"  
circulated under Railway Board letter No. E(NG)11-77/  
CAL/46 dated 8.6.1981 which lays down the scheme  
for regularisation of casual employees in the  
Railways. The applicant states that he was put off  
duty on 8.8.1982 and not re-engaged thereafter. Having  
completed 355 days, the applicant claims that he is  
entitled to be regularised in service in terms of the  
provisions contained in the above quoted letter of  
the Railway Board.

2. The applicant has also cited a decision  
of this Tribunal in O.A. No. 1060 of 1991 (Aijaz Akhter  
Vs. Union of India and others) which was disposed of

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with a direction to the respondents to consider the case of the applicant for re-engagement and regularisation taking into consideration his position in the Live Register and in case any person has been appointed subsequent to the applicant or any of his juniors have been regularised, the applicant will be entitled for regularisation after screening and assigning notional seniority over his immediate junior.

3. As the facts and circumstances in O.A. No. 1060 of 1991 are similar to those in the instant case, we consider it appropriate at this stage that the representation dated 4.4.1992 (Annexure- A 3) stated to have been submitted by the applicant to the respondents and which is stated to be pending disposal be considered and disposed of with a reasoned and speaking order in the light of the directions given and observations made by this Tribunal in O.A. No. 1060 of 1991 within a period of 3 months from the date of communication of this order.

4. The application is disposed of at the admission stage with the above directions. There will be no order as to Costs.

*Y. Bhima*  
Member (J)

Dated: 2.2.1994

(n.u.)

*W.P.*  
Member (A)